

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 112**  
**(IB)-375(PB)/2019**

**IN THE MATTER OF:**

Krishna Concrete Products  
Vs.

.... Applicant/petitioner

Ansal Hi-tech Township Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 01.05.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner(s):-

Mr. Sanchit Garga, Adv.

For the respondent:

Mr. Rakesh Kumar, Mr. Mohit Sharma, Adv.

**ORDER**

Cost has not been paid. Reply shall not be read if the cost is not paid within two days.

Learned counsel for the parties have made an agreed statement that the parties have inspected the property which is likely to be allotted in lieu of the claim made under Section 9 of the Code. We grant one last opportunity, despite the earlier opportunity granted on the last date of hearing keeping in view the interest of justice. We make it clear that no further adjournment shall be granted on that ground.

List on 17.05.2019.

Sdl-

**(M. M. KUMAR)**  
**PRESIDENT**

Sdl-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**